

**CP NO. 113(ND)/2011
RT No.25/2016**

Narinder Kumar Bawa

...Petitioner

Versus.

M/s Prakash Communications Ltd. &Ors.

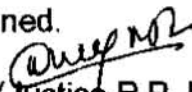
...Respondents

Present: Mr. Narinder Kumar Bawa, petitioner in person.
Mr. Gaurav Mankotia, Advocate for respondents No.1 to 3.

Mr. Gaurav Mankotia, Advocate has filed Power of Attorney for respondents along with the Board resolution of the company dated 22.08.2016 but the documents of authority in favour of Ms. Anupama Bawa are not attached. The same be filed before the next date. Learned counsel for respondent No. 3 has also filed email received from the previous counsel having no objection to the engagement of another counsel.

Adjournment is requested by the counsel for respondents on the ground that Mr. Varinder Kumar Bawa is in critical condition. That cannot be a ground for adjournment as learned counsel could inspect the record on time. The learned counsel for parties have been informed that extension for the disposal of this case was obtained from the Hon'ble President, National Company Law Tribunal, New Delhi, therefore, no such adjournment should have been requested.

Post the matter for final arguments to 08.12.2016. It is made clear that no request for further adjournment shall be entertained.


(Justice R.P. Nagrath)
Member (Judicial)

November 18, 2016

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